

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 1061/2001

Petition(s) for Special Leave to Appeal(Civil)...../2001

(From the judgement and order dated 23/03/1999 in WA 377/99
of The HIGH COURT OF A.P AT HYDERABAD)

SUPDT. ENGINEER, A.P.S.E.B. & ORS.

Petitioner (s)

VERSUS

L.A.V.RAMANA RAO & ANR.

Respondent (s)

(for an appln. for c/delay in refiling SLP)

Date : 16/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Ashok Grover, Sr. Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Delay condoned.

Issue notice returnable within six weeks.

Pending hearing there will be interim stay of the operation of
the impugned order.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master